## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.14/252/ND/2018

IN THE MATTER OF:

**Manish Traders** 

.. PETITIONER

Vs.

YPA Hospitality (P) Ltd & Income tax Deptt.

.RESPONDENT

SECTION:

Under Section 252 (3) & 213 (b)

Order delivered on 05.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

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For the Respondent

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**ORDER** 

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 07.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.2.2018